

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
IB-16/PB/2017
New IA/3621/2024

IN THE MATTER OF:

Anil Mahindro & Anr.

.....Applicant

Vs.

Earth Iconic Infrastructures Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 23.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Honey Satpal, Ms. Nandini Choudha, Mr. Yash Dhyani, Advs.

For the Respondent :

For the GNIDA : Mr. U N Singh, Adv.

ORDER

New IA/3621/2024:-

This is an application filed by the Liquidator in terms of Regulation 15 of the IBBI (Liq. Process) Regulations, 2016, for placing on record the 19th Progress Report for the period 15.04.2024 to 30.06.2024. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. The 19th Progress Report so filed is taken on record with just exceptions. The present application i.e. New IA/3621/2024 is **disposed of**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)